

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

Contempt Petition (C) No 16 of 2022

In

Civil Appeal No 5041 of 2021

Raj Kapoor and Others

...Petitioner(s)

Versus

Ram Kishor Arora and Others

...Respondent(s)

W I T H

Contempt Petition (Civil) No.17 of 2022 in Civil Appeal No.5041 of 2021

Contempt Petition (Civil) No.18 of 2022 in Civil Appeal No.5041 of 2021

O R D E R

- 1 Mr Gaurav Agarwal, Amicus Curiae has placed on the record a computation of the dues which are payable to the petitioners, who are flat buyers.
- 2 Mr Rishabh Parikh, counsel appears on behalf of the developer and states that the computation was worked out in consultation with the representatives of the flat buyers and the amount would be paid on or before 28 February 2022 in terms of an earlier order which was passed by this Court on 21 January 2022 in Contempt Petition (Civil) No 923 of 2021.

- 3 The modalities for the payment of the dues owing to Mr Sandeep Jain, following the earlier order of this Court, shall be worked out jointly by (i) the Amicus Curiae; (ii) the representative of the developer; and (iii) the flat buyer.
- 4 The contempt petitions are disposed of.
- 5 Pending applications, if any, stand disposed of.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Sanjiv Khanna]

New Delhi;
January 27, 2022
CKB

Mr. Mahesh Agarwal, Adv.
Mr. S. Sahil Reddy, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The contempt petitions are disposed of in terms of the signed order.
- 2 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R.-cum-P.S.

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed order is placed on the file)